

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1283/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.15.03.2019/NCLAT/UR/342

In the matter of:

Oriental Bank of Commerce Appellant

Versus

Ruchi Global Ltd. Respondent

Appearance: Mr. H.P. Bhardwaj, Advocate for the Appellant.

11.04.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 15.03.2019 and the Office after scrutiny of the Memo of Appeal on 16.03.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 03.04.2019. The Appellant re-filed the Memo of Appeal on 09.04.2019. It is stated in the Interlocutory Application (IA) that Advocate who filed the present Appeal had twisted his ankle and his left leg was under plaster till 25.03.2019. Hence, there is delay of 17 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 15.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar